

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "D": NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI ANADEE NATH MISSHRA, ACCOUNTANT MEMBER**

ITA No.81/Del/2016
Asstt. Year: 2006-07

BULL & BEAR SHARES PVT. LTD. S-22, IInd Floor, Manish Global Mall, Sector 22, Dwarka, New Delhi.	V s.	Income Tax Officer, Ward 3(1), New Delhi
(Appellant)		(Respondent)

Assessee by:	None
Department by :	Shri Vijay Kumar Jiwani, Sr. DR
Date of Hearing	23/04/2019
Date of pronouncement	23/04/2019

ORDER

PER AMIT SHUKLA, J.M

This is an appeal filed by the assessee against the order of Ld. CIT(Appeals)-2, New Delhi vide order dated 30.10.2015 pertaining to assessment year 2006-07.

2. In this case the notice of hearing sent through Registered AD post on the address mentioned in Form No. 36 which has returned back

unserved. This gives an impression that the assessee is not interested in pursuing the appeal filed.

3. Considering the facts and keeping in view the provisions of Order V Rule 19A of the Income-tax Appellate Tribunal Rules, as were considered in the cases of CIT vs. Multiplan (India) Pvt. Ltd., 38 ITD 320 (Del); and Late Tukoji Rao Holkar, 223 ITR 480 (MP), we dismiss this appeal filed by the assessee. The assessee, if so advised, shall be free to move this Tribunal praying for recalling of this order and explaining the reasons for non-compliance etc. and if the Bench is so satisfied about the reasons etc., then this order shall be recalled.

5. In the result appeal of the assessee is dismissed in limine.

This decision was pronounced in the Open Court on 23rd April, 2019.

Sd/-
(ANADEE NATH MISSHRA)
ACCOUNTANT MEMBER

Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

Dated: 23/04/2019

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Copy forwarded to

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi